

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).3138-3139/2018

(Arising out of impugned final judgment and order dated 19-04-2017 in CRLA No. 2964/2005 19-04-2017 in CRLA No. 3520/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SHIV KESH ETC.

Respondent(s)

Date : 30-11-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Adarsh Upadhyay, AOR
 Mr. Abhishek Chaudhary, Adv.

For Respondent(s) Mr. M.M. Popli, Adv.
 Mrs. B. Sunita Rao, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondents seeking adjournment for six weeks, the matters are adjourned for six weeks.

(MANAV SHARMA)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
ASSISTANT REGISTRAR